



2026:AHC:37378

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 3118 of 2026

Shambhunath

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Josheca Mukerji, Sanjay Kumar Mishra, Shalini Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed, notice need not to be issued to the respondents. In case, the respondent(s) is aggrieved with this order, he/she is at liberty to file recall application.
3. The petitioner has preferred the present petition with the prayer to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Sadar, District Deoria to decide the Application dated 30.06.2003 under Order IX Rule 13 of Code of Civil Procedure, being Case No.350/150/91.
4. It is argued by learned counsel for the petitioner that considerable time has already been lapsed but till date no decision has been taken in the matter.
5. Heard learned counsel for the parties and perused the record.
6. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Tehsil Sadar, District Deoria to decide aforesaid application/case strictly in accordance with law most expeditiously and preferably within a period of four months from the date of production of certified copy of this order but after providing

opportunity of hearing to all the parties concerned unless there is no legal impediment.

(Prakash Padia,J.)

February 19, 2026
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